CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 162/GT/2026

Subject : Petition for revision of tariff for the period from 2019-24, after the true-up exercise of Ratnagiri Power Station (1967.08 MW).

Petition No. 163/GT/2026

Subject : Petition for approval of tariff for the period 2024-29, in respect of Ratnagiri Power Station (1967.08 MW).

Petitioner : RGPPL

Respondent(s) : MSEDCL and 2 Ors.

Date of hearing : **27.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms Swapna Seshadri, Advocate, RGPPL
Ms. Ritu Apurva, Advocate, RGPPL
Ms. Pragya Pushkar, Advocate, RGPPL
Shri Vishal Binod, Advocate, MSEDCL

Record of Proceedings

The matters were called out for hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that the pleadings are complete in the matter and requested that the matters be reserved for orders.

3. The learned counsel for the Respondent, MSEDCL, submitted that the PPA with the Petitioner stands terminated and the matter is sub-judice before the Hon'ble Supreme Court.

4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **20.11.2026:**

a. *Copy of Assessment Orders (ITR in case Assessment Order is not issued) for the FY 2019-20 to FY 2023-24;*

b. ***Form-15****: The Petitioner to furnish the amount of depreciation, if any, allocated to fuel coal and forming part of the landed cost of fuel.*

5. The Respondents are permitted to file their replies, on or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **18.12.2026.**

6. Subject to the above, the orders in the Petitions were reserved.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)